

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR ASHOK MENON

Petition(s) for Special Leave to Appeal (Civil) No(s).17189/2009

VISHWA MOHINI

Petitioner(s)

VERSUS

DIST.INSP.OF SCHOOLS 2ND & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP

Date: 05/11/2009 This Petition was called on for hearing today.

For Petitioner(s)

Dr. Kailash Chand,Adv.
Mr. Vibhuti Sashant, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Counsel for the Petitioner is directed to comply with the Office Report regarding furnishing of correct and complete address of Respondent Nos. 1 and 2 and also filing of process fee and spare copies within two weeks, failing which the matter be listed before the Hon'ble Judge in Chambers for non prosecution. In case of compliance, await service and list the matter on 15.12.2009.

(Ashok Menon)
Registrar

Ps